

कार्यालय : जिला एवं सत्र न्यायाधीश कटनी (म.प्र.)

—: परिपत्र :—

क्रमांक : 9 /कोविड/2020

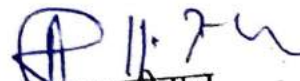
कटनी, दि.11.07.2020

- विषय :- कोरोना वायरस (Covid-19) संक्रमण के कारण दिनांक 13.07.2020 से 17.07.2020 तक न्यायालयीन/कार्यालयीन कार्य के संबंध में।
- संदर्भ :-
1. माननीय उच्च न्यायालय का परिपत्र क्रं. क्यू-12 दिनांक 04.05.20
 2. माननीय उच्च न्यायालय का परिपत्र क्रं. डी-2377 दिनांक 27.06.20
 3. माननीय उच्च न्यायालय का परिपत्र क्रं. बी-2407 दिनांक 10.07.20

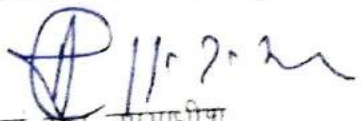
यथानिर्देशानुसार, माननीय उच्च न्यायालय मध्य प्रदेश, जबलपुर के द्वारा जारी परिपत्र क्रं. क्यू-12 दिनांक 04.05.20, डी-2377 दिनांक 27.06.20 एवं बी-2407 दिनांक 10.07.20 के परिपेक्ष्य में न्यायालय पूर्वानुसार सीमित रूप से कार्य करेंगे। अतः माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर के संदर्भित पत्रों के अनुपालन में दिनांक 13.07.20 से 17.07.2020 की अवधि में न्यायालयों में पूर्व की भांति अत्यावश्यक प्रकृति के मामलों के साथ साथ ऐसे प्रकरणों की सुनवाई होगी जो अंतिम निराकरण, आदेश, अंतिम तर्क, निर्णय, रिमांड, जमानत आवेदन, दांडिक पुनरीक्षण, सिविल अपील आदि से संबंधित है, जिन प्रकरणों में पक्षकारगण की उपस्थिति आवश्यक नहीं है तथा जिनकी सुनवाई केवल अधिवक्तागण के माध्यम से बिना मौखिक साक्ष्य लिये की जा सकती है। उक्त प्रकरणों की सुनवाई पूर्व में जारी दिशा निर्देशों में उल्लेखित प्रक्रिया अनुसार/दिशा निर्देशों अनुसार की जावेगी।

अतः माननीय उच्च न्यायालय, मध्यप्रदेश जबलपुर के परिपत्र क्रं. क्यू-12 दिनांक 04.05.20, डी-2377 दिनांक 27.06.20 एवं बी/2407 दिनांक 10.07.20 की प्रति इस निर्देश के साथ संलग्न प्रेषित है कि परिपत्र में उल्लेख अनुसार कार्यवाही सुनिश्चित की जावे।

संलग्न :- माननीय उच्च न्यायालय, मध्यप्रदेश
जबलपुर के परिपत्र क्रं. क्यू-12
दिनांक 04.05.20, परिपत्र क्रं.
डी-2377 दिनांक 27.06.20 एवं
बी-2407 दिनांक 10.07.20


अचल कुमार पालीवाल
जिला एवं सत्र न्यायाधीश
कटनी (म.प्र.)

- प्रतिलिपि :- 01. प्रधान न्यायाधीश, कुटुम्ब न्यायालय कटनी, की ओर सूचनार्थ एवं पालनार्थ प्रेषित।
02. समस्त न्यायिक अधिकारीगण / तृतीय / चतुर्थ श्रेणी कर्मचारीगण जिला न्यायालय, कटनी, तहसील बरही / वि.गढ / ढीमरखेडा, की ओर सूचनार्थ एवं पालनार्थ प्रेषित।
03. जिला मजिस्ट्रेट, कटनी, की ओर सूचनार्थ प्रेषित।
04. पुलिस अधीक्षक, कटनी, की ओर सूचनार्थ प्रेषित।
05. अधिवक्ता संघ / तदर्थ समिति जिला न्यायालय कटनी / बरही / वि. गढ / ढीमरखेडा की ओर सूचनार्थ एवं पालनार्थ प्रेषित।
06. प्रभारी अधिकारी, नजारत / जिला नाजिर / नायब नाजिर जिला न्यायालय कटनी, तहसील बरही / वि.गढ / ढीमरखेडा की ओर सूचनार्थ एवं पालनार्थ प्रेषित।
07. प्रभारी अधिकारी, कम्प्यूटर / जिला कम्प्यूटर कमेटी / सिस्टम आफीसर / असिस्टेंट सिस्टम आफीसर जिला न्यायालय कटनी एवं प्रभारी अधिकारी, कम्प्यूटर, असिस्टेंट सिस्टम आफीसर तहसील बरही / वि.गढ / ढीमरखेडा की ओर सूचनार्थ एवं पालनार्थ प्रेषित।
08. प्रभारी अधिकारी, कम्प्यूटर / जिला कम्प्यूटर कमेटी / सिस्टम आफीसर / असिस्टेंट सिस्टम आफीसर / प्रशासनिक अधिकारी जिला न्यायालय कटनी, की ओर समस्त न्यायिक अधिकारीगण / तृतीय / चतुर्थ श्रेणी कर्मचारीगण एवं अधिवक्ता संघ जिला न्यायालय, कटनी, तहसील बरही / वि.गढ / ढीमरखेडा को ईमेल / व्हाट्सएप ग्रुप आदि के माध्यम से सूचित करने हेतु।
09. उप संचालक अभियोजन / लोक अभियोजक / अपर लोक अभियोजक की ओर सूचनार्थ / आवश्यक कार्यवाही एवं पालनार्थ प्रेषित।
10. अध्यक्ष न्यायिक कर्मचारी संघ, कटनी की ओर समस्त न्यायिक कर्मचारीगण को सूचित करने हेतु प्रेषित।
11. अधीक्षक, जिला जेल कटनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


जिला एवं सत्र न्यायाधीश
कटनी म.प्र.

HIGH COURT OF MADHYA PRADESH: JABALPUR

// CIRCULAR //

No.B/2407 /

Jabalpur, dated 10/07/202

In continuation of earlier circular(s)/direction(s) issued by the High Court from time to time, Hon'ble the Chief Justice of the High Court of M.P. having taken into consideration all the prevailing factors, for effective control over the spread of COVID-19 in the State of M.P., has been pleased to issue directions regarding functioning of the High Court as well as the District Courts/Family Courts in State of M.P. as follows :

- (i) The regular functioning in District Courts of 7 districts namely Hoshangabad, Dindori, Anuppur, Jhabua, Umariya, Mandla and Alirajpur has been extended from 13th July till 17th July 2020, as per Circular No.C/1625 dated 04.07.2020.
- (ii) The limited functioning as per Circular No. D/2377 dated 27.06.2020 and Circular No.Q-12 dated 4th May 2020 has been extended from 13th July, 2020 till 17 July, 2020 for the High Court as well as for remaining 43 District Courts except District Court, Indore, where only urgent matters will be heard as per circular No. Q-5, dated 25.03.2020 and other relevant guidelines/directions issued by the High Court.

By order of Hon'ble the Chief Justice



10.7.2020

(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL

HIGH COURT OF MADHYA PRADESH: JABALPUR

// CIRCULAR //

Jabalpur, dated 22 June, 2020

No. 012277

Sub: Extension of operation of Circular No Q-5 dated 25.03.2020, Q/12 dated 04.05.2020, C/1455 dated 19th June, 2020 & other circulars and clarifications issued in this regard.

Ref: Circular No. Q/12 dated 04.05.2020 issued by the High Court of Madhya Pradesh, Jabalpur (copy enclosed).

Earlier in pursuance to the public declaration by Hon'ble The Prime Minister of India on 24th March 2020, the lock down started and from time to time, it was extended. In this regard, previously the Circular No Q-5 dated 25.03.2020 was issued and only urgent work in subordinate courts was started thereafter through various orders, circulars, clarifications restricted functioning of the High Court and its Registry as well as of the Subordinate Courts was started from 4th May, 2020 and that is continuing till 27th June, 2020.

To avoid any possibility of spreading Corona cases in or all surrounding areas of court campus/residence of Judicial Officers, Hon'ble the Chief Justice has been pleased to direct as under:-

- (i) The limited functioning as per Circular no. Q-12 dated 4th May, 2020 of the High Court as well as Subordinate Courts will continue from 29th June, 2020 till 4th July, 2020.
- (ii) The District Court Bhopal and Ujjain will start limited functioning as per circular dated Q/12, dated 4th May, 2020, Circular no. A/1214 dated 5th June, 2020 and other circulars issued from time to time.
- (iii) In the District Court Indore only urgent matters will be heard.

By Order of Hon'ble The Chief Justice,

(Rajendra Kumar Vani)
Registrar General

HIGH COURT OF MADHYA PRADESH: JABALPUR

// CIRCULAR //

No. Q-12

Jabalpur Dated 04th May 2020

Sub. COVID-19 - Nation wide lock down - further directions of Hon'ble the Chief Justice

Ref. Order No Q5 dated 25-03-2020 issued by the High Court of Madhya Pradesh, Jabalpur

In the reference circular after clause- 4 and before clause- 5 following shall be added that will be applicable to all the Subordinate Courts (except District Indore, Bhopal & Ujjain) from 04/05/2020 until further orders

- 4.1 Including urgent cases, those cases shall also be taken for hearing which are at the stage of disposal, order, final hearing, remands & bails, criminal revisions, civil appeals etc. which can be decided only by hearing of Advocates of both the parties without taking any oral evidence by the Presiding Officer of the concerned Court. Presiding Officers are also directed to request to the Learned Advocates to file the written arguments.
- 4.2 The requirements of court staff shall be arranged in such a manner that no rush should be in the court premises but at the same time no work should suffer due to shortage of staff, for this purpose employees may be called in shift and if possible only 1/3 or 1/4 staff may be called on each working day, except officers/employees residing in Containment Zones/Hotspots, with further instructions that the remaining staff will remain available at his residence during the office hours and if required be called at any time, no one shall leave his residence for non-official purpose without permission of the concerned Presiding Officer.



The District Judges shall ensure that at every place where Advocates and public is entering in Court premises the protocol of wearing mask, sanitization and social distancing shall be strictly followed and for this purpose circles with minimum one meter distance be made. The Guidelines issued by High Court for conducting hearing through Video Conferencing and other Guidelines issued by High Court, Central & State Government to combat with outspreading of Coronavirus (Covid-19) shall be followed in letter & spirit. The Clause- 22 of VC Guidelines dated 20/04/2020 will be read in consonance with these amendments.

The progress report by all District & Sessions Judges shall be sent to the Registry every week i.e. up to every Sunday morning for weekly review

BY ORDERS OF HON'BLE
THE CHIEF JUSTICE


(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL